

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 42/81 SCHEDULED TO BE HELD ON 11.01.2011 BUT ACTUALLY HELD ON 18.01.2011.

The Meeting No. 42/81 of Norms Committee-II was held on 18.01.2011 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D.Ghosh, Addl I.A.	M/o Steel
2.	Shri Gajraj Singh , Sr. D.O.	DHI
3.	Shri. S.K.Jain, Sr.D.O.	DIPP
4.	Shri K.K.Funda, AD	MSME
5.	Ms. R.L.Devi, Dy. DG	DGFT
6.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:9/42/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:42/81-ALC2/2010 11.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00456/AM11/	RLA File :07/24/040/00130/AM11/	Lic.No/Date:0710072975 16.07.2010	Defer Date:01.03.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 01.03.2011.			

2	Case No.:14/42/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:42/81-ALC2/2010 11.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00461/AM11/	RLA File :07/24/040/00180/AM11/	Lic.No/Date:0710073905 30.08.2010	Defer Date:01.03.2011
	Decision : NC observed that the case is under examination of MNRE. The case stands deferred and to be relisted on 01.03.2011.			

3	Case No.:16/42/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:42/81-ALC2/2010 11.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00463/AM11/	RLA File :07/24/040/00183/AM11/	Lic.No/Date:0710073894 30.08.2010	Defer Date:01.03.2011
	Decision : NC observed that the case is under examination of MNRE. The case stands deferred and to be relisted on 01.03.2011.			

4	Case No.:15/42/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:42/81-ALC2/2010 11.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00462/AM11/	RLA File :07/24/040/00198/AM11/	Lic.No/Date:0710073943 01.09.2010	Defer Date:01.03.2011
	Decision : NC observed that the case is under examination of MNRE. The case stands deferred and to be relisted on 01.03.2011.			

5	Case No.:18/42/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:42/81-ALC2/2010 11.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00465/AM11/	RLA File :07/24/040/00197/AM11/	Lic.No/Date:0710073942 01.09.2010	Defer Date:01.03.2011
	Decision : NC observed that the case is under examination of MNRE. The case stands deferred and to be relisted on 01.03.2011.			

6	Case No.:19/42/81-ALC2/2010	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:42/81-ALC2/2010 11.01.2011	Status:Approved
	HQ File :01/81/050/00466/AM11/	RLA File :07/24/040/00245/AM11/	Lic.No/Date:0710074502 28.09.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O dated 18.01.2011as under:- - Quantity of import item at S.No. 1 may be allowed as applied for i.e. 4828.91 Kgs. on net to net basis. - After taking clue from SION C-1639, quantity of import item at S.No. 2 may be allowed as applied for i.e. 150.6 Kgs. inclusive of 1% wastage R/A may take suitable consequential action accordingly.			

7	Case No.:10/42/81-ALC2/2010	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:42/81-ALC2/2010	Status:Approved
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			11.01.2011	
	HQ File :01/81/050/00457/AM11/	RLA File :02/24/040/00114/AM11/	Lic.No/Date:0210148993 07.10.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O dated 18.01.2011as under:- 1. 1. Import items from Sl. No. 1 to 7 may be allowed as per SION at S.No. C-1058 2. Import item at Sl. No. 8 may be allowed on net to net basis. R/A may take suitable consequential action accordingly.			

8	Case No.:17/42/81-ALC2/2010	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:42/81-ALC2/2010 11.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00464/AM11/	RLA File :07/24/040/00268/AM11/	Lic.No/Date:0710074776 12.10.2010	Defer Date:01.03.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 01.03.2011.			

9	Case No.:11/42/81-ALC2/2010	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:42/81-ALC2/2010 11.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00458/AM11/	RLA File :31/24/040/00168/AM11/	Lic.No/Date:3110045488 16.11.2010	Defer Date:01.03.2011
	Decision : NC decided to refer the case to M/o Steel for comments. The case stands deferred and to be relisted on 01.03.2011.			

10	Case No.:1/42/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:42/81-ALC2/2010 11.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00448/AM11/	RLA File :03/95/040/00547/AM11/	Lic.No/Date:0310603653 30.11.2010	Defer Date:01.03.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 01.03.2011.			

11	Case No.:2/42/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:42/81-ALC2/2010 11.01.2011	Status:Deferred and Re-indexed
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		LIMITED	11.01.2011	Re-indexed
	HQ File :01/81/050/00449/AM11/	RLA File :03/95/040/00551/AM11/	Lic.No/Date:0310603647 30.11.2010	Defer Date:01.03.2011
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 01.03.2011.				

12	Case No.:3/42/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:42/81-ALC2/2010 11.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00450/AM11/	RLA File :03/95/040/00552/AM11/	Lic.No/Date:0310603661 30.11.2010	Defer Date:01.03.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 01.03.2011.			

13	Case No.:20/42/81-ALC2/2010	Party Name:JSW STEEL LIMITED	Meet No/Date:42/81-ALC2/2010 11.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00467/AM11/	RLA File :03/94/040/00653/AM11/	Lic.No/Date:0310605144 08.12.2010	Defer Date:01.03.2011
	Decision : NC decided to refer the case to M/o Steel for comments. The case stands deferred and to be relisted on 01.03.2011.			

14	Case No.:12/42/81-ALC2/2010	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:42/81-ALC2/2010 11.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00459/AM11/	RLA File :07/24/040/00347/AM11/	Lic.No/Date:0710075917 09.12.2010	Defer Date:01.03.2011
	Decision : NC observed that the case is under examination of DIT. The case stands deferred and to be relisted on 01.03.2011.			

15	Case No.:8/42/81-ALC2/2010	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:42/81-ALC2/2010 11.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00455/AM11/	RLA File :03/94/040/00759/AM11/	Lic.No/Date:0310606408 15.12.2010	Defer Date:01.03.2011
	Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 01.03.2011.			

16	Case No.:4/42/81-ALC2/2010	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:42/81-ALC2/2010 11.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00451/AM11/	RLA File :07/24/040/00370/AM11/	Lic.No/Date:0710076343	Defer

	HQ File :01/81/050/00451/AM11/	RLA File :07/24/040/00370/AM11/	Meet No/Date:42/81-ALC2/2010 29.12.2010	Date:01.03.2011
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 01.03.2011.				

17	Case No.:5/42/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:42/81-ALC2/2010 11.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00452/AM11/	RLA File :07/24/040/00400/AM11/	Lic.No/Date:0710076352 29.12.2010	Defer Date:01.03.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 01.03.2011.			

18	Case No.:6/42/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:42/81-ALC2/2010 11.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00453/AM11/	RLA File :07/24/040/00401/AM11/	Lic.No/Date:0710076354 29.12.2010	Defer Date:01.03.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 01.03.2011.			

19	Case No.:7/42/81-ALC2/2010	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:42/81-ALC2/2010 11.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00454/AM11/	RLA File :34/24/040/00239/AM11/	Lic.No/Date:3410028983 30.12.2010	Defer Date:01.03.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 01.03.2011.			

20	Case No.:13/42/81-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:42/81-ALC2/2010 11.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00460/AM11/	RLA File :03/95/040/00711/AM11/	Lic.No/Date:0310608915 31.12.2010	Defer Date:01.03.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 01.03.2011.			

21	Case No.:21/42/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:42/81-ALC2/2010 11.01.2011	Status:Deferred and Re-indexed
	HO File :01/81/050/00460/AM11/	RLA File :05/23/040/00259/AM11	Lic.No/Date:0510280963	Defer

05.01.2011

Date:01.03.2011

Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 01.03.2011.

PART – C – FRESH

CASE NO. C- 28	M/s Continental Devices of India Ltd., (CDIL) Chandigarh
Meeting No.42/81	F.No.01/81/162/660/AM'11/DES-II
Dated: 11.01 2011	

Decision: NC decided to ratify the wastage norms in respect of the unit in terms of para 6.8 (e) of Foreign Trade Policy and as per written comments of DIT vide D.O. letter No 8(17)/2010-IPE&HW dated 15.11.2010 as under:-

Fixation of wastage norms for SOT 82 Semiconductor Devices

S.No	Item	Input (gms)	Wastage (%)
1	Lead Frame Metal scrap for SOT 82 (300 Devices)	158.3	33.4
2	Epoxy Scrap for SOT 82 (300 Devices)	176	52.4

DC/Director (EHTP) may take suitable consequential action accordingly.
